

**Central Administrative Tribunal  
Principal Bench, New Delhi**

C.P. No.39/2017 in O.A.No.1715/2014

Friday, this the 20<sup>th</sup> day of January 2017

**Hon'ble Mr. V. Ajay Kumar, Member (J)  
Hon'ble Mr. K.N. Shrivastava, Member (A)**

1. Indian Defence Service of Engineers Association  
Room No.173,  
E-in-C, Branch, Military Engineer Services  
Kashmir House, Rajaji Marg, New Delhi  
Through its President
2. Mr. Veer Singh Yadav, EE  
s/o Mr. R R Yadav  
GE (West), Delhi Cantt.

(Mr. Neeraj Kumar Sharma, Advocate)

...Applicants

Versus

1. Union of India through Secretary  
Mr. G Mohan Kumar  
Ministry of Defence  
South Block, New Delhi
2. Engineer-in-Chief  
Mr. Lt. Gen Sanjeev Talwal  
Kashmir House  
Army Headquarters,  
New Delhi

..Respondents

**O R D E R (ORAL)**

**Mr. V. Ajay Kumar:**

The present C.P. is filed alleging non-implementation of the orders of this Tribunal dated 19.08.2016 in O.A. No.1715/2014 where-under this Tribunal granted time of three months to the respondents to comply with the orders in the O.A. However, the respondents filed R.A. No.240/2016 against the orders of the Tribunal, which was dismissed in circulation on 07.11.2016. It is seen that the period of three months has not expired from the date of disposal of the R.A. and accordingly the C.P. is dismissed with liberty to the applicant to avail his remedy

after the period of three months from the date of the order passed in R.A. is expired.

**( K.N. Shrivastava )**  
**Member (A)**

**( V. Ajay Kumar )**  
**Member (J)**

**January 20, 2017**  
/sunil/